- (d) whether lumpsum amounts are given or grants are given for each project; and
- (e) the total amount of grants and loans given to Andhra State Bharat Sewak Samaj during 1965-66 and for what purposes?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Aseka Mehta); (a) No. Except for grants in respect of Public Cooperation schemes which are given by the Planning Commission, grants to the Bharat Sewak Samaj are paid directly to the Samaj by the resp-:ctive Ministry/Department. The Planning Commission has, however, constituted a Sub-Committee of the Coordination Committee of Public Cooperation which reviews and coordinates the grants given by the different agencies of the Government of India to the Samaj.

- (b) and (c). A statement (Statement No. 1) is laid on the Table of the House showing the amounts of grants given to the Samaj during 1965-66 by the various agencies of the Government of India and the purposes for which they were given. [Placed in Library. See No. LT-565/67]. No loans were given during the year.
- (d) Grants are given for each scheme separately.
- (e) No grants have been given to the Bharat Sevak Samaj, Andhra Pradesh, direct. The Central Social Welfare Board has, however, paid some grants to the Bharat Sevak Samaj Andhra Pradesh. A statement (Statement No. 2) is laid on the Table of the House showing grants-in-aid given by the Central Social Welfare Board direct to Bharat Sevak Samaj, Andhra Pradesh, and the amounts transferred to it by the Central Bharat Sevak Samaj out of the grants-in-aid paid to it by the Government of India and the Central Social Welfare Board during 1965-68. [Placed in Library. See No. LT-565/67]. No loans are granted direct to State Units of the Bharat **Sevak Samaj.**

Agricultural Credit

1837. Shri Madhu Limaye: Shri S. M. Joshi: Shri Manibhai J. Patel:

Will the Minister of Finance be pleased to state:

- (a) whether Government propose to amend the State Bank of India Act with a view to facilitate credit for agriculture;
- (b) whether Government propose to give directions to the State Bank in order to widen the basis of agricultural credit; and
- (c) the steps taken to do away with the role of the money-lenders without in any way impairing the credit facilities for agriculture?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Demi): (a) and (b). No such proposal is under the consideration of Government at present.

(c) Legislation for the control of money-lenders has been inforce in various parts of the country, but to reduce the dependence of agriculturists on money-lenders, it has been the consistent policy to strengthen progressively the institutional agencies for credit, primarily the cooperative credit structure, to enable them to provide increasing proportion of agricultural credit. In certain States, where the cooperative organization is compartively weak, it is proposed to set up agricultural credit corporations as an interim measure.

Peace Corps Volunteer Programme

1828, Shri P. P. Esthose:
Shri Viswanatha Menon:
Shri K. M. Abraham:
Shri Umanath:
Shri P. Gopalan:

Will the Minister of Finance be pleased to state:

(a) whether the Peace Corps Volunteer Programme is a part of the U.S.

Economic and Technical Aid Programme; and

(b) whether the agreement signed with the U.S. Government permits Government to control the Peace Corps activities in India?

The Deputy Prime Minister and Minister of Finance (Shri Morarya Deari): (a) The U.S. Peace Corps Volunteer Programme is not a part of the U.S. Economic and Technical Aid Programme.

(b) According to the Indo-American Peace Corps Agreement, Peace Corps Volunteers come to India to work in such technical projects and as may be mutually agreed upon begrammes and for such periods of time as may be mutually agreed upon be tween the two Governments. work in projects and programmes under the direct supervision guidance of Indian Officials who also send periodical reports on the work of individual Volunteers. They come to India against visas issued of Government of India and are also required to register themselves under the Foreigners Registration. Act. activities of the Peace Corps Volunteers in India are thus subject to the control of the Government of India and the concerned State Governments.

सरक री कर्नवारियों को मकान किराबा भला

1829. भी राम सिंह ग्रापःवासः भी हुमन भन्य कञ्जवायः भी यज्ञवन्त सिंह कुमण्डः

क्या जिला मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सब है कि तरीय तथा चतुर्व केनी के कर्मचारियों की क्यारंट देने के बाद सरकार उनको मकान किराया-मत्ता देना बन्द कर देती है और मकान किराये के क्य में उनके नेतन बेतन से समझा 10 से विकट 15 प्रतिकृत सक राखि काट नेती है;

- (ब) क्या यह भी सब है कि उन कर्मचारियों को, जिन्हें क्यार्टर नहीं मिने हैं; उतनी राजि नहीं दी जाती जितनी क्यार्टर मिलने पर उनके बेतन से काट जी जाती है;
- (ग) यदि हां, तो इसके क्या कारण हैं; ग्रीर
- (ध) इस सम्बन्ध में सरकार ने क्यां कार्यवाही की है ?

उप-प्रवास मंत्री तथा किस मंत्री (बी सोरारची बेलाई): (क) जिन सरकारी कर्मचारियों को सरकारी प्रवास दिया जाता है उनसे मूल नियम 45-क के उपबन्धों के प्रधीन किराया बनूल किया जाता है तथा ये? किराया सरकारी कर्मचारियों की उप-निययों के 10 प्रतिभत (150 क्यं मासिक के कम बेतन पाने वाले सरकारी कर्मचारियों के मामले में 7 है ६०% में ग्रिटिक नहीं होता । जिस सरकारी कर्मचारी की सरकारी ग्रावान दिया जाता है, उसे मकान किराया भना पाने का हक नहीं होता।

- (ख) तथा (ग). कटौतिया कर्म-बारियों को दिये गये सरकारी ग्रावास के किराये के का में की जानी हैं। इमलिए जिन कर्मबारियों को सरकारी ग्रावास प्रदान नहीं किया जाता, उसको बरावर रकम की ग्रदायणी करने का सवाल पदा नहीं होता। किल्लु वर्गीकृत नगर में कर्मबारियों को मकान किराया भरा देकर उन स्थानो पर व्यक्त ऊंचे किरायों की प्रतिपूर्ति की खाती है।
 - (च) प्रत्न हीं नहीं उटता ।

Bhartiya Adimiati Seyak Saugh 1830, Shri P. K. Doo:

Shri K. P. Singh Debi Shri B. N. Deb.

Will the Minister of Social Walface be pleased to state:

(a) the functions of the Emission